

CENTRAL ADMINISTRATIVE TRIBUNAL, JABALPUR BENCH,

CIRCUIT CAMP AT GWALIOR

Original Application No. 671/02

Gwalior, this the 23rd day of August, 2004

Hon'ble Mr. M.P. Singh, Vice Chairman
Hon'ble Mr. A.K. Bhatnagar, Judicial Member

Anil Cak
aged about 60 years.
S/o Shri C.D. Cak
Retired as Store Supervisor
(Constn) Central Railway Gwalior
R/o Kalpana House, Vidyarthi Nagar
Bye Pass Road, Guna.

APPLICANT

(By Advocate - Shri S.A.Dharmadhikari)

VERSUS

1. Central Railway
Through the General Manager,
C.S.T. Mumbai.
2. Chief Engineer (Constn)
C.S.T. Mumbai.
3. Dy Chief Engineer (Constn)
Central Railway
Gwalior
4. Chief Accounts Officer and
Financial Advisor (Constn.)
Central Railway,
CST Mumbai.

RESPONDENTS

(By Advocate - Shri M.N.Banerji)

ORDER (ORAL)

By M.P. Singh, Vice Chairman -

By filing this OA, the applicant has sought the following main reliefs :-

- "b) The order dated 1.7.2002 issued by the respondent No.5 may kindly be set aside.
- c) That the Respondents be directed to release the withheld amount of Rs. 2,83,277/- along with interest of 18% per annum".

2. Heard the learned counsel of both the parties.
3. During the course of arguments, the learned counsel for the respondents has submitted that almost all the retiral dues have been paid to the applicant and this OA has become infructuous. On the other hand, the learned counsel for the applicant has submitted that he is not aware of the latest position about the payment of the retiral dues. He

has, therefore, suggested that this case may be disposed of with a direction to the applicant to submit his detailed representation, if any retiral dues still remain to be paid to him, within a stipulated period and the respondents may be directed to dispose of the same within a time frame.

4. In view of the above, we dispose of this OA by directing the applicant to file a detailed representation, if any retiral dues have not been paid to him, within a period of four weeks from the date of receipt of a copy of this order. In case he complies with this order, the respondents are directed to dispose of his representation by passing a detailed, speaking & reasoned order within a period of four weeks from the date of the receipt of the representation of the applicant. No costs.

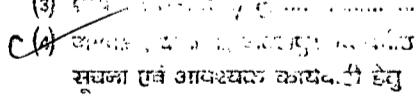

(A.K.Bhatnagar)
Judicial Member

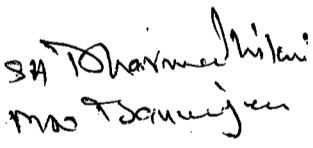

(M.P.Singh)
Vice Chairman

rkv.

पृष्ठांकन सं. ओ/ज्ञा..... जलपुर, दि.....
प्रतिविधि अन्वेति

(1) विधायक विधायक विधायक, जलपुर
(2) विधायक विधायक विधायक, जलपुर
(3) विधायक विधायक विधायक, जलपुर


सूचना एवं आवश्यक कार्यक्रम हेतु


मा. विधायक


Disseed
on
1-9-04